

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 293 of 2020

IN THE MATTER OF:

National Spot Exchange Ltd.Appellant

Vs.

Namdhari Food International Pvt. Ltd.Respondents
Through its Liquidator & Anr.

Present:

For Appellant: Mr. Arun Kathpalia, Senior Advocate with, Mr. Sandeep Bisht and Mr. Anuj Tiwari, Mr. Vishwanathan Iyer, Advocates.

For Respondents: Mr. Abhishek Anand, Mr. Viren Sharma, Ms. Mohak Sharma, Mr. Kunal Godhwani, Advocates for R-1. Mr. Aniruddha Joshi and Mr. Aaditya Pande, Mr. Rahul Chitnis, Advocates for R-2.

With

Company Appeal (AT) (Ins.) No. 301 of 2020

IN THE MATTER OF:

Deputy Collector and Competent Authority (NSEL)Appellant

Vs.

Namdhari Food International Pvt. Ltd. & Ors.Respondents

Present:

For Appellant: Mr. Rahul Chitnis and Mr. Aaditya Pande, Advocates.

For Respondents: Mr. Abhishek Anand, Mr. Viren Sharma, Ms. Mohak Sharma, Mr. Kunal Godhwani, Advocates for R-1. Mr. PBA Srinivasan, Mr. Avinash Mohapatra, Mr. Parth Tandon and Ms. Ichchha Kalash, Advocates for Respondent No.2. Mr. Anuj Tiwari and Mr. Sandeep Bisht, for NSE

With

Company Appeal (AT) (Ins.) No. 574 of 2020

IN THE MATTER OF:

National Spot Exchange Ltd.Appellant

Company Appeal (AT) (Insolvency) Nos. 293, 301, 574, 575, 611 & 764 of 2020

Vs.

**Sisir Kumar Appikatla Interim RP Metkore AlloysRespondents
Industries Ltd & Ors.**

Present:

For Appellant: Mr. Vishwanathan Iyer, Mr. Sandeep Bisht and Mr. Anuj Tiwari, Advocates.

For Respondents: Ms. Aparna Athota, Advocate for R-1. Mr. Rahul Chitnis and Mr. Aaditya Pande, Advocates for R-2 & 3.

Mr. S. Bhutrohmanand and Mr. Manmadharao, Advocate for R-4.

With

Company Appeal (AT) (Ins.) No. 575 of 2020

IN THE MATTER OF:

Marathe Hospitality through its partner Anoop NaikAppellant

Vs.

**Mahesh Surekha, Resolution Professional of PhadnisRespondents
Resorts and Spa India Ltd. & Ors.**

Present:

For Appellant: Mr. Sandeep Bisht and Mr. Anuj Tiwari, Advocates.

For Respondents: Mr. Amir Arsiwala , Mr. Saurabh Pandya, Mr. Mahesh SurekHa and Mr. Madhur Mahajan, Advocates for R-1 (IRP). Mr. Rahul Chitnis and Mr. Aaditya Pande, Advocates for R-5 & 6.

With

Company Appeal (AT) (Ins.) No. 611 of 2020

IN THE MATTER OF:

Competent Authority and Deputy Collector (NSEL)Appellant

Vs.

**Sisir Kumar Appikatla, Interim ResolutionRespondents
Professional Metkore Alloys Industries Ltd. & Ors.**

Present:

For Appellant: Mr. Rahul Chitnis and Mr. Aaditya Pande, Advocates.

For Respondents: Ms. Aparna Athota and Mr. Pankaj Bhagat,

Company Appeal (AT) (Insolvency) Nos. 293, 301, 574, 575, 611 & 764 of 2020

Advocate for R-1. Mr. Vishwanathan Iyer, Mr. Sandeep Bisht and Mr. Anuj Tiwari, Advocates for NSEL.

Mr. Manmadharao, Mr. Bhutrohmanand, Advocates for R-4.

With

Company Appeal (AT) (Ins.) No. 764 of 2020

IN THE MATTER OF:

Sub Divisional Officer, Sub Division Nashik, District NashikAppellant

Vs.

Mahesh Sureka, Resolution Professional of Phadnis Resorts & Spa India Ltd. & Ors.Respondents

Present:

For Appellant: Mr. Rahul Chitnis and Mr. Aaditya Pande, Advocates.

For Respondents: Mr. Saurabh Pandya, Mr. Mahesh Sureka and Mr. Madhur Mahajan, Advocates for R-1 (IRP). Mr. Abhijeet Sinha, Mr. Sandeep Bisht and Mr. Anuj Tiwari, Advocates for R-4 & 5.

ORDER
(Virtual Mode)

04.03.2021: It is stated that Written-Submissions have been filed. It is stated that some recent Judgments passed by Hon'ble Supreme Court are required to be placed on record. Parties may file Copies of Judgments on which, they want to refer and rely on, within two weeks.

List these Appeals 'For Hearing' on **09th April, 2021** at **12 o' clock.**

Interim Directions to continue.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Basant B/md